

Email

F.No.A.32012/01/2022-Ad.III.A
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

4th Floor, Hudco Vishala Building,
Bhikaji Cama Place, R.K. Puram,
New Delhi, dated Jan, 2022

To

All the Cadre Controlling Authorities,
under Central Board of Indirect Taxes & Customs

Subject:- Instructions regarding e-filing of cases/petitions by the
government –regarding

Sir/Madam,

I am directed to forward a copy of O.M. No. 12012/992020-eCourts dated 30.11.2021 received from Secretary, Department of Justice, Ministry of Law and Justice, Govt. of India for necessary action.

2. In this regard, all the CCAs are requested to direct the Commissionerates under their charge to ensure that e-filing of cases/petitions by them in all the matters is made mandatory w.e.f. 01.01.2022 and that there should be no physical filling of the cases in any matter thereafter.

Yours faithfully,

Encl.:- as above

(Ravish Kumar)
Under Secretary to the Govt. of India
Ph.:- 26162675